

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the 10th November, 2023


S. O 581 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Sh. Raghubir Chand Sharma, Naib Tehsildar, Devipur, Tehsil Jourian to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

**Sd/-
(Achal Sethi)
Secretary to Government**

No.Law/Powr/14/2021-10

Dated: - 10-11-2023

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu
3. Secretary to Government, Revenue Department
4. District Magistrate, Jammu. This is with reference to letter No. 619-Rev-Adm/mf/21/2023 Dated: - 17-08-2023
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. Concerned Officer.
7. SO section, Department of Law, Justice and Parliamentary Affairs.
8. Incharge Website


10.11.2023
(Binny Kumar)
Assistant Legal Remembrancer
Department of Law, Justice and P.A

